HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE SIXTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 421 OF 2025

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated 14/02/2025, Passed in W.P. No. 4333 of 2025 on the file of the High Court.

Between:

M/s. Mahi Infra Developers, A partnership firm represented by its partner Yelkicherla Ramesh, S/o. Y Ramulu Aged about 40 years, occ . Business R/o. H.No.1-23/2, Madharam Village Parigi Mandal, Vikarabad District

...APPELLANT/RESPONDENT No.8

AND

1. Mr Meer Mohmood Ali, S/o. Meer Zahed Ali Aged about 46 years, Occ . Business R/o. 9-69/4, Khan Colony, Pargi Vikarabad District - 501 501.
2. The State of Telangana, Represented by its principal Secretary Municipality and Urban Development Department Secretariat, Hyderabad.
3. The District Collector, Vikarabad District At integrated District Completed ParigiRoad, Vikarabad District, Telangana
4. The Parigi Municipality, Represented by its Commissioner Parigi, Vikarabad District
5. The Additional Collector (Local Bodies), Vikarabad District
6. The Town Planning Officer, Parigi Municipal Corporation Parigi, Vikarabad District
7. The District Task Force, Vikarabad District
8. Kavali Srinivas, S/o. K Mogulaiah Aged about 37 years, Occ.Govt. Employee, R/o. H.No.6-41, Baharpet, Parigi Village and Mandal Vikarabad District

...RESPONDENTS No.2 TO 8

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned order dated 14-02-2025.

Counsel for the Appellant: SRI N.BHUJANGA RAO

Counsel for the Respondent No.1: SRI K.PRADEEP REDDY
Counsel for the Respondent No.2: SRI E.VENKATA REDDY, GP FOR MPCL ADMN & URBAN DEV
Counsel for the Respondent Nos.3 & 5: SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE
Counsel for the Respondent Nos.4 & 6: M/s. G.SHARVANI FOR SRI KRISHNA REDDY PUTTA, SC FOR MPCL
Counsel for the Respondent No.7: SRI MAHESH RAJE, GP FOR HOME
Counsel for the Respondent No.8: --

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.421 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri N. Bhujanga Rao, learned counsel for the appellant; Sri K. Pradeep Reddy, learned counsel for respondent No.1; Sri E. Venkata Reddy, learned Government Pleader for Municipal Administration and Urban Development, for respondent No.2; Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.3 and 5; Ms. G. Sharvani, learned counsel represents Sri Krishna Reddy Putta, learned Standing Counsel for respondent Nos.4 and 6 and Sri Mahesh Raje, learned Government Pleader for Home Department, for respondent No.7.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties agreed that before the writ Court, in W.P.No.4333 of 2025, the present appellant/respondent No.8 in the writ petition, was not put to notice. It is agreed that the present appellant may be permitted to assail the validity of speaking order dated 28.11.2024 in appropriate fresh proceedings and in that

event, the order passed by the learned Single Judge in W.P.No.4333 of 2025 will not come in the way of the present appellant.

4. In view of consensus arrived at, this Writ Appeal is **disposed of** by reserving liberty to the appellant to assail the speaking order dated 28.11.2024 in appropriate fresh proceedings. As agreed, in that event, no finding or direction issued by the learned Single Judge in W.P.No.4333 of 2025 will come in the way of the present appellant and the appropriate authority shall decide the validity of the said speaking order on its own merits in accordance with law. It is made clear that the said liberty to the appellant to assail the said speaking order is available to it if it institutes appropriate proceedings within 30 days from today It is also made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-M.MANJULA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

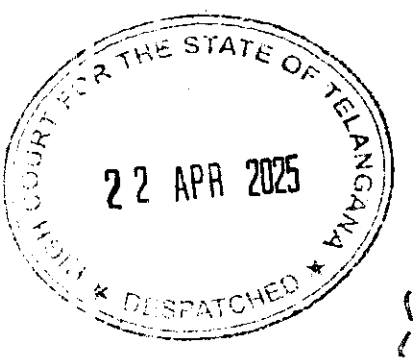
1. The Principal Secretary Municipality and Urban Development Department Secretariat, Hyderabad, State of Telangana.
2. The District Collector, Vikarabad District At integrated District Completed ParigiRoad, Vikarabad District, Telangana
3. The Commissioner Parigi, Parigi Municipality, Vikarabad District
4. The Additional Collector (Local Bodies), Vikarabad District
5. The Town Planning Officer, Parigi Municipal Corporation Parigi, Vikarabad District
6. The District Task Force, Vikarabad District
7. One CC to SRI N.BHUJANGA RAO, Advocate [OPUC]

8. One CC to SRI K.PRADEEP REDDY, Advocate [OPUC]
9. One CC to SRI KRISHNA REDDY PUTTA, SC FOR MPCL [OPUC]
10. Two CCs to GP FOR MPCL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
11. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
12. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
13. Two CD Copies

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BS

HIGH COURT

DATED:16/04/2025



JUDGMENT

WA.No.421 of 2025

DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS

(18)

Kgs

22/4/25